

FIR No.246/20

PS. Jafrabad

State Vs. Shamshuddin

09.05.2020

Present: Ld. APP for the state (through Webex).

Ld. Counsel for accused (through Webex).

Ld. Counsel for accused appeared through video conferencing today and submitted that till date he has not got the copy of FIR against accused so could not obtained appropriate legal remedy in the case.

Heard. Request allowed.

Let, IO/SHO concerned is hereby directed to provide soft or hard copy of the above mentioned FIR to the counsel for accused. Compliance report be filed in this regard on 11.05.2020 before Ld. Duty MM at 3.00 pm.

Copy of order be uploaded and sent to all as per circular no. 2204-2221/D & SJ, SHD/KKD/Delhi dt. 20.04.2020.

-Sd/-

(KADAMBARI AWASTHI)

Duty MM(SHD):KKD Courts:Delhi

09.05.2020

FIR No. 33/20  
PS. M.S. Park  
State Vs. Pradeep  
09.05.2020

Present: Ld. APP for the state (through Webex).

Sh. Kunal Kalra, Ld. Counsel for accused (through Webex).

Ld. Counsel for accused appeared through video conferencing today and submitted that accused is in JC and charge sheet has been filed in this case. Till date he has not received the copy of the charge thereof from IO, hence he could not move the bail application before proper court.

Heard. Request allowed.

Let, IO concerned is hereby directed to provide the copy of charge sheet to the Ld. Counsel Sh. Kunal Kalra or to his associate Sh. Amit Singh on behalf of UTP physically. Compliance report be filed in this regard on 11.05.2020 before Ld. Duty MM at 3.00 pm.

Copy of order be uploaded and sent to all as per circular no. 2204-2221/D & SJ, SHD/KKD/Delhi dt. 20.04.2020.

-Sd-

(KADAMBARI AWASTHI)  
Duty MM(SHD):KKD Courts:Delhi  
09.05.2020